



2026:AHC-LKO:41013

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 4107 of 2026

Suraj

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Deptt. Lko.
And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Chandra Bhooshan, Vaishali
Counsel for Opposite Party(s)	:	G.A.

Court No. - 11

HON'BLE RAJEEV SINGH, J.

1. Learned A.G.A. places a notice dated 28.5.2026 written by Mr. Deenanath Dwivedi, S.I., Police Station Dalmau, District Raebareli and informs that information about the pendency of bail application has been served on the complainant but no one has put in appearance on behalf of the complainant.
2. Accordingly, the matter is being adjudicated with the assistance of learned counsel for the applicant as well as learned A.G.A.
3. The present bail application has been filed on behalf of the applicant in Case Crime No.050 of 2026, under Sections 137(2), 87, 65(1) of BNS and Section 3/4 of POCSO Act, Police Station - Dalmau, District - Raebareli, with the prayer to enlarge him on bail.
4. Learned counsel for the applicant submits that the applicant is an innocent person, aged about 20 years and has been falsely implicated in the case and he is in jail since 26.2.2026. He further submits that as per the prosecution case, victim left her house to join the company of the applicant on her own. He also submits that victim, in her statement, recorded during the course of investigation, she categorically denied the prosecution story. He also submits that D.N.A. test of the applicant was not conducted, even then charge sheet was filed against the applicant. He further submits that

applicant is ready to cooperate in the trial and he will not involve in any illegal activities in the future. In these circumstances, the applicant is entitled for bail. In case of being enlarged on bail, he will not misuse the liberty of bail.

5. Learned A.G.A. has opposed the prayer for grant of bail, but he does not dispute this fact that victim has not supported the prosecution story.

6. Considering the rival submissions of learned counsel for applicant, learned A.G.A., material available on record, contents of F.I.R., other relevant documents, nature of offence as well as facts and circumstances of the case, as the victim has denied the prosecution story, therefore, I am of the view that the applicant is entitled to be released on bail.

7. Let applicant - **Suraj** - be released on bail in aforesaid Case Crime, on his furnishing personal bond and two reliable sureties each of the like amount to the satisfaction of the court concerned subject to following conditions:-

(i) The applicant shall not commit or participate in any offence similar to the offence of which he is accused, or suspected, of the commission of which he is suspected.

(ii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(iii) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the date fixed for evidence when the witnesses are present in Court. In case of default of this condition, it shall be open for the Trial Court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(iv) The applicant shall remain present before the Trial Court on each date fixed, either personally or through his counsel. In case of his absence, without sufficient cause, the Trial Court may proceed

against him under Section 229-A IPC/269 BNS.

(v) In case, the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 82 Cr.P.C./84 BNS, may be issued and if applicant fails to appear before the Court on the date fixed in such proclamation, then, the Trial Court shall initiate proceedings against him, in accordance with law, under Section 174-A IPC/209 BNS.

(vi) The applicant shall remain present, in person, before the Trial Court on dates fixed for (1) opening of the case, (2) framing of charge and (3) recording of statement under Section 313 Cr.P.C./351 BNS. If in the opinion of the Trial Court absence of the applicant is deliberate or without sufficient cause, then it shall be open for the Trial Court to treat such default as abuse of liberty of bail and proceed against him in accordance with law.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

(Rajeev Singh,J.)

June 12, 2026

GauraV/-